

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-2421/ND/2019**

IN THE MATTER OF:

M/s. Nivedan Fin-Invest Lease Ltd.

...PETITIONER

Vs.

M/s. Fusible Metals Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 04.06.2021

(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :

For the Resolution Professional :Mr. Pankaj Agarwal, Advocate.

For the Respondent/Corporate-debtor :

ORDER

IA No. 2090 of 2021

IA No. 2090 of 2021 is an application under Section 33(1)(2) of IB Code seeking the liquidation and dissolution of the corporate debtor along with the supporting affidavit. We have heard the submissions made by the Ld. Counsel for the RP. The Ld. Counsel for the RP has submitted that the consent form of RP to act as liquidator has been filed vide IA No. 2440/2021.

Having heard the submissions made by the Ld. Counsel for the RP and having noted the contents of the application order under Section 33 of IB Code to initiate the liquidation process against the corporate debtor is passed. The

(Annu)

existing RP since appointed as liquidator by CoC. The Adjudicating Authority hereby approves the appointment of present RP Mr. Sudhanshu Gupta as liquidator in the matter and the liquidator is directed to take steps as per law and file a special progress report within 4 weeks. This IA stands **disposed** of.

IA No. 2440 of 2021

Heard the submissions made by the Ld. Counsel for the RP and noted the contents of the application. The RP is directed to file appropriate application for withdraw IA No.4907/2021 filed by the erstwhile RP and the consent form of the liquidator filed along with this application is already taken on record. This application is **disposed** of.

SD
(Narender Kumar Bhola)
Member (T)

SD
(P.S.N. Prasad)
Member (J)